

Notification under the Customs Act, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA) : I beg to lay on the Table a copy of Notification No. G. S. R. 697 published in Gazette of India dated the 13th April, 1968, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1070/68].

Guest Houses, Staff Cars, etc., maintained by them.

MR. DEPUTY-SPEAKER: Mr. Dinesh Singh...

SHRI SRINIBAS MISRA (Cuttack) : On a point of order, under article 117 of the Constitution...

MR. DEPUTY-SPEAKER : Regarding what ? Is it regarding the Report of the Committee on Public Undertakings ?

ESTIMATES COMMITTEE

Minutes

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to lay on the Table Minutes of the Sittings of the Estimates Committee relating to (i) Thirty-sixth to Forty-third Reports on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—Fisheries, (ii) Forty-eighth to Fiftieth Reports on the Ministry of Petroleum and Chemicals—Petro-chemicals, Fertilisers and Petroleum and Petroleum Products, and (iii) Fifty-third Report on the Ministry of Education—Indian School of International Studies, New Delhi.

SHRI SRINIBAS MISRA : This is about that Statutory Resolution. You called Mr. Dinesh Singh...

MR. DEPUTY-SPEAKER : He has not yet moved...

SHRI SRINIBAS MISRA : He cannot move it. My point is that he will not be entitled to...

MR. DEPUTY-SPEAKER : There must be some business before the House. Then you can raise the objection. Let him first move. Afterwards, you can restrain him, not now.

COMMITTEE ON PUBLIC UNDERTAKINGS

(I) Minutes

SHRI MANUBHAI PATEL (Dabhoi) : I beg to lay on the Table Minutes of the Sittings of the Committee on Public Undertakings relating to the Third, Fourth, Sixth to Fourteenth and Sixteenth to Twenty first Reports, and Procedural and Miscellaneous Matters.

(II) Twenty-first Report

SHRI MANUBHAI PATEL : I beg to present the Twenty-first Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Fiftieth Report of the Estimates Committee (Third Lok Sabha) on Public Undertakings—Accommodation rented in principal cities ;

14 25 hrs.

STATUTORY RESOLUTION RE-EXPORT DUTY ON SNAKE SKINS

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to move :

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves of the Notification of the Government of India in the Ministry of Commerce No. S. O. 1340, dated the 10th April, 1968, enhancing the export duty on snake skins from 10 per cent *ad valorem* to 25 per cent *ad valorem*."

SHRI SRINIBAS MISRA (Cuttack) : This Act, the Indian Tariff Act was passed in 1934. This refers to section 4A of the Tariff Act. Section 4A, sub-section (2) refers to notification in emergency and says that the Central Government is empowered